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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

RA No.95/2000 in
O.A. NO.826/99

New Delhi, this the 30th day of May 2000

HON'BLE SHRI JUSTICE V. RAJAGOPALA REDDY, VICE-CHAIRMAN(J)
HON'BLE SMT. SHANTA SHAstry, MEMBER (A)

A.C. Aggarwal, IAS (Retd)
S/o late Sh. N.R. Aggarwal,
R/o H.No.144, Madhuvan,
Delhi.

...Applicant

-Versus-

Union of India & Another

...Respondents

ORDER (By Circulation)

By Reddy, J.:-

The O.A. was dismissed relying upon the latest judgment of the Supreme Court in State of Haryana v. Dr. A.K. Sinha, Civil Appeal No.11411 of 1983, which was disposed of by the judgment dated 28.2.97. The present RA is filed stating that an error has been committed in the order, as the Supreme Court in P.C. Wadhawa v. State of Haryana, AIR 1981 SC 1540 has taken a view contrary to the decision in Dr. A.K. Sinha's case (supra) and though it was an earlier case, as it was decided by three Judge Bench, decision in P.C. Wadhawa's case (supra) over ^{w prevail} the decision in Dr. A.K. Sinha's case (supra), as it was only of Two Judge Bench.

2. It is, therefore, urged that the judgment has to be recalled.

3. It has to be noted that this point has already been urged by the applicant in the OA and placing reliance upon the latest judgement of the Supreme Court we have dismissed the OA. The decisions cited in the RA have not been cited before us at the time of the disposal of the OA.

4. We are of the view that the remedy of review

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cannot be utilised for re-hearing the case on merits on the ground that there was an error of law. In the circumstances, the RA is, therefore, dismissed, in circulation. No costs.

Shanta

(Smt. Shanta Shastry)
Member (Admnv)

Rajagopala Reddy

(V. Rajagopala Reddy)
Vice-Chairman (J)

'San.'